

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 851/91.

1. G. Sathya Prasad
2. S.V.N.S.V. Ramana Vitthal
3. B.V. Sri Mari
4. S. Narayana Rao
5. R. Simhadri Kumar
6. C.J. Venkata Ramana
7. P.V.R. Varma
8. P. Thoudu Naidu
9. K. Srinivasa Varma
10. A. Appala Reddy
11. N. Kisore Kumar
12. B. Ananta Prasad
13. V. Raju
14. B.S.H.N. Varma
15. C.V. Ranga Raju
16. D. Rama Prasad
17. T.N.V. Papayya
18. P. Nageswara Rao
19. P. Naga Raju
20. P. Padmanabha Rao
21. V. Satyanarayana
22. M.S. Sharma
23. C.V. Baskara Rao
24. Md. Alisha
25. K. Chiranjivi
26. D. Subramanyam
27. U. Sreenivasa Rao
28. P. Ramani
29. B.V. Ravindranath
30. C.V. Baskara Rao
31. D. Beema Rao
32. K. Vijaya Lakshmi
33. G. Nagamani
34. V. Visweswara Rao
35. G.V.S.R.Krishna Rao
36. V.S. Venkatraman
37. K. Jansi Rani
38. D.V.R.S.S.Prasad
39. P. Venkataramana
40. B.S.Chandrasekhar
41. P.S.N.Raju
42. G.S.N.Raju
43. P. Samuel
44. C.V. Ramakrishna
45. G. Ananda Rao
46. NRVV. Satyanarayana
47. G. Nalini
48. R. Satyavathi
49. G. Lakshmana Rao
50. L. Raja Rao
51. D. Baskara Rao
52. B.K. Panigrahi
53. B. Someswara Rao
54. K.V.S.Rama Rao
55. J. Murali Mohan

56. D. Prabhudas
57. C.H. Radhakrishna Murthy
58. B. Meena Kumari
59. V.V.D. Prasad
60. K. Sesagiri Rao
61. K. Veda Kumar
62. KARK. Rao
63. AUM. Sarma
64. D.S.L.Sastry
65. M. Mosi
66. K.L.Rao
67. C. Ammi Raju
68. SA Rama Raju
69. JR. Raju
70. G. Rameswara Rao
71. P. Veerabhadra Rao
72. P. Raja Gopal
73. K. Muralidhar Rao
74. G. Varahala Raju
75. P.V. Ramana
76. K.V. Raghava Rao
77. V. Sreenivasa Rao
78. G. Satyavathi
79. P. Anand
80. V.P.V.N. Raju
81. N. Srinagesh Babu
82. V. Manjunath
83. P. Srinivasa Rao
84. D. Suresh Babu
85. G. Nageswara Rao
86. E. Sreenivasa Murthy
87. P. Suryanarayana
88. A. Porchelvi
89. P. Ravi Kumar
90. S. Satyanarayana
91. K. Satyanarayana
92. D. Putrayya
93. B. Umamaheswara Rao
94. V. Sudha Madhavi
95. R. Babjee
96. AVN. Raju
97. M.C.V. Ramakrishna
98. S. Satyavathi
99. A.V. Ramana
100. V.V. Manga Raju
101. V. Viswanatha Raju
102. G. Anitha
103. R.C. Patro
104. K. Sreenivasa Rao
105. N.V. Narasimha Rao
106. K. Subba Rao
107. P.S.K.P. Atchutam
108. A. Veugopala Naidu
109. K. Appa Rao
110. P.V. Suryanarayana Raju

111. M.V.Sudhakar	132. P.Vedavalli
112. C. Satyanarayana	133. V.Satya
113. Kum. A.Prabhavathi	134. K.Jayadeva Rao
114. K. Venugopao	135. K.Nagarjuna Rao
115. S.S.K.V.S. Prasada Rao	136. P.Sumathi
116. M.A.Gafpor	137. A.Satyavathi
117. M. Laksun Naidu	138. J.Krishnaveni
118. D. Rama Rao	139. K.V.Suri Babu
119. S.V.Muralikrishna	140. Y.Vijaya Prasad
120. K.V.Vijayalakshmi	141. P.S.N.Murthy
121. T.Venkata Ratnam	142. L.Vairamani
122. J. Narasinga Rao	143. D.V.Rama Raju
123. Y. Kishore	144. D.Surya Jyothi
124. A.Srinivasa Rao	145. B.Velangani Das
125. D.Koteswara Rao	146. T.Appa Rao
126. G. Krishna Rao	147. N.Adiseshu
127. M.V.Ramana Murthy	148. A. Ramu
128. E. Abbai Dora	149. A.Seeta Ramam
129. M. Pavan Kumar	150. P.S.S.Sastry
130. C. Prasada Rao	151. B.Appala Raju
131. P.Subramanyam	152. P.Dasu
	153. M.Rajendra Prasad

..Applicants

Vs

Union of India Rep. by:

1. The Secretary to Govt. of India,
Ministry of Defence,
New Delhi.
2. The Engineer-in-Chief,
Army Head Quarters,
New Delhi.
3. The Chief Engineer,
Southern Command, Pune.
4. The Director General,
Naval Project,
Visakhapatnam.
5. The Chief Engineer, (Dry Dock),
Visakhapatnam Zone,
Visakhapatnam.

.. Respondents.

Counsel for the Applicants : Mr. K.S.R. Anjaneyulu

Counsel for the Respondents : Mr. N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE SRI A.B. GORTI : MEMBER (ADMN.)

THE HON'BLE SRI T. CHANDRASEKARA REDDY : MEMBER (JUDL.)

g/c

O.A.No.851/91

Dt. of decision: 15-6-1994

O R D E R

(As per the Hon'ble Sri A.B. Gorthi, Member (A))

The relief claimed by the applicants is ~~for~~ for a direction to give the applicants the revised scale of pay of Rs.550-750 w.e.f. 1-11-83 with its consequential further revision in accordance with the recommendations of the 4th Pay Commission ~~at~~ par with Draughtsman Gr.I in the Military Engineering Service (MES) for short).

2. The applicants are working in MES, Visakhapatnam as Superintendents E/M Gr.II, B/R Gr.II and S.A.Gr.II. Their scale of pay initially was Rs.425-700 which was revised on the recommendations of the 4th Pay Commission to Rs.1400-2300. All the applicants are Diploma holders in Engineering and were directly recruited to the posts of Superintendent Gr.II in the MES.

3. Draughtsmen Gr.I in MES were also initially in the pay scale of Rs.425-700. The said scale of pay was revised to Rs.550-750 because similarly situated Draughtsmen Gr.I of CPWD were given the scale of Rs.550-750 w.e.f. 1-11-83. Consequent to the revision of pay scale w.e.f. 1-1-86, the pay scale of Draughtsman Gr.I went up to Rs.1600-2660, whereas the applicants remained in the scale of Rs.1400-2300 only. The claim of the applicants for parity with Draughtsman Gr.I is essentially on the ground that the qualifications specified for both the categories are same.

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Copy to:-

1. The Secretary to Govt. of India, Ministry of Defence, Union of India, New Delhi.
2. The Engineer-in-Chief, Army Head Quarters, New Delhi.
3. The Chief Engineer, Southern Command, Pune.
4. The Director General, Naval Project, Visakhapatnam.
5. The Chief Engineer, (Dry Dock), Visakhapatnam Zone, Visakhapatnam.
6. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
7. One copy to Sri. N.V.Raghava, Reddy, Addl. CGSC, CAT, Hyd.
8. One spare copy.
9. One copy to Library, CAT, Hyd.

Rsm/-

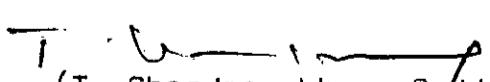
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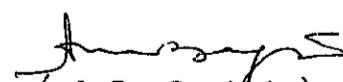
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4. The respondents refuted the claim of the applicants on the ground that there could be no comparison between the applicants and Draughtsman Gr.I in the MES. We need not go into the details of the similarity or dissimilarity between the posts of Superintendent Gr.II and Draughtsman Gr.I because when some employees similarly situated as the applicants herein represented to the higher authorities, an assurance was given that the proposals for revision of the pay scale of Superintendent Gr.I and Gr.II were being examined by the Ministry of Defence.

5. Sri K.S.R. Anjaneyulu, learned counsel for the applicants has drawn our attention to judgement dt.10-2-93 in O.A.687/92 on the file of Ernakulam Bench of the Tribunal. In that case the Tribunal took note of the stand taken by ^{Sankaran A} the Chief Engineer, Station Command vide letter dt.6-8-92. As it was evident that the authorities themselves were examining the proposal for revision of the pay scale of the applicants, the Tribunal disposed of the O.A. (687/92) with ~~the~~ direction to the respondents to expedite the consideration of the proposal at the appropriate level and to take final decision in the matter in accordance with law as expeditiously as possible.

6. The applicants herein are similarly situated to those in OA.687/92. Accordingly, this OA is also disposed of with a direction to the respondents to take a final decision in the matter of revision of the pay scale of the applicants as expeditiously as possible. The O.A. is ordered accordingly. No order as to costs.


(T. Chandrasekhara Reddy)
Member (J)


(A.B. Gorthi)
Member (A)

Dt. 15th June, 1994
Open Court Dictation.


23-6-94
By Registrar (J.A.D.)

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O.A 851/91

TEMED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHA R. REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 15/6/ 1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

in:

O.A. No.

851/91

T.A. No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered

No order as to costs.

29 JUN 1994

G. A. RTHI
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

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12/6/94